

**HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF MOHD.FAIZAN APPLICANT/ACCUSED IN  
CASE FIR NO. 14/17POLICE STATION NANGLOI METRO UNDER  
SECTION 392/397/34 OF INDIAN PENAL CODE**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 392/397/34 I.P.C.

It is stated by the defence that the accused has spent sufficient time in J.C. It is stated that the case has been pending in the court of Sh. Rakesh Kumar-IV ASJ N/W and the next date of hearing is 27.05.2020 and is fixed for Defence Evidence. It is stated that the accused has a responsibility to maintain his family during COVID pandemic. It is further stated that the mother of the accused is about 59 years old and is suffering from old age ailments and also suffered from heart disease.

On the other hand, Ld. APP for the state submits that the matter has been pending before the court of Sh. Rakesh Kumar-IV ASJ N/W and the present bail applications should be heard by the said court only and the prosecution witnesses have already disposed in the present case. It is further argued that the lockdown can not be a reason to release the accused on bail considering the gravity of the offence.

I have heard the submissions of both the sides and have carefully perused the documents on record.

On rival submissions, it is observed here that the defence Counsel has not disclosed in his bail application as to how many previous bail applications have been dismissed on merits. On enquiry, he stated that his earlier bail applications have been dismissed on merits. He has further submitted that the application for regular bail before the Hon'ble Delhi High Court was dismissed as withdrawn.

Perusal of the present application shows that the case is at the advance stage of the hearing. No fresh ground to file the present application is made out. Accordingly, the present bail application is dismissed. Let the digitally signed copy of the order be supplied to the all the concerned on their respective emails. The original signed order is kept on record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF AJAY@ DOLLY APPLICANT/ACCUSED IN  
CASE FIR NO.782/17 Under Section 302/201/34 OF INDIAN  
PENAL CODE**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state.  
Ld. Defence CI for the accused.

Submissions heard. The accused is in J.C for the offence under section 302 I.P.C. The accused has sought interim bail for 45 days on the ground that he has been suffering from HIV disease and is in J.C for more than 27 months. It is stated that the case has been pending in the court of Sh. Rakesh Kumar-IV ASJ N/W and the regular bail is also pending consideration for 06.06.2020.

Ld. APP has submitted that considering the gravity of the offence, the accused is not entitled for the interim bail and his case does not fall in the category of cases as directed by the Hon'ble Delhi High Court.

Considering the submissions of rival parties, it is observed her that the accused is facing trial for the offence of murder. It is humbly submitted here that the guidelines of the Hon'ble Delhi High Court for releasing the accused on interim bail are not applicable to the present case. Accordingly, the request of the accused to release him on interim bail is declined. It is clarified here then that observations made herein pertain to the disposal of the present bail application and have no bearing on the merits of the case. Let the digitally signed copy of this order be supplied to the Ld. defense CI. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

BAIL APPLICATION OF VIJAY@ VIJJI APPLICANT/ACCUSED IN CASE FIR  
NO. **262/18** POLICE STATION BHARAT NAGAR Under Section  
302/307/34 OF INDIAN PENAL CODE AND 25/27/54/59 ARMS ACT

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state

Ld. Defence Cl for the accused

Ld. Defence Counsel has argued that wife of the accused is not well and therefore the presence of the accused is required at home to assist his wife. On the other hand, Ld. APP for the state has argued that the offence is grave and therefore accused not to be released on bail.

It is observed here that allegations against the accused are very serious. It is humbly submitted here that the guidelines of the Hon'ble Delhi High Court for releasing the accused on interim bail are not applicable to the present case. Accordingly, the request of the accused to release him on interim bail is declined.

Let the digitally signed copy of this order be supplied to the Ld. defense Cl. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

BAIL APPLICATION FOR INTERIM BAIL OF MOHAN  
APPLICANT/ACCUSED IN CASE FIR NO. **0019/18** POLICE STATION  
BEGUMPUR UNDER SECTION 302/307/34 OF INDIAN PENAL CODE  
AND 25/27/54/59 ARMS ACT.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld.Additional Public Prosecutor and Ld.Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my officiale-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence CI for the accused

The present application the applicant has sought interim bail on the ground that there is no one in his family to take care of is ailing wife. It is stated that his wife is in need of proper treatment and needs to be admitted in the hospital for surgery. It is stated that he is the only person in the family to take care of his wife.

On the other hand, Ld. APP states that the accused is facing Trial for the offence of murder and considering the gravity of the offence is not entitled for entitled for bail.

The Ld. Defence CI has not joined the video conference. Let he be informed electronically through whatsapp or email. Now to come up on 27.04.2020.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF PAWAN APPLICANT/ACCUSED IN CASE FIR NO. 428/19 POLICE STATION BHARAT NAGAR Under Section 307/34 OF INDIAN PENAL CODE.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld.Additional Public Prosecutor and Ld.Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 307 I.P.C. His earlier application for interim bail was dismissed on 21.04.2020 with reasons that allegations are very serious in nature and the applicant has been shown previously involved in another case FIR No. 84/17 under section 363/342/354/34 I.P.C.

In the reply of the present application, the I.O stated that he went to the house of the accused for verification of the medical documents, however, the parents of the applicant/accused did not produce any document to show medical exigency.

Thus, considering the fact that the accused has been shown previously involved in another case and no medical document has been shown regarding the medical exigency, therefore, the prayer to release him on interim bail is declined. It is clarified here then that observations made herein pertain to the disposal of the present bail application and have no bearing on the merits of the case. Let the digitally signed copy of this order be supplied to the Ld. defense Cl. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

### **HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF NAVEEN APPLICANT/ACCUSED IN CASE FIR NO. 551/18 POLICE STATION SULTANPURI Under Section 302/201 OF INDIAN PENAL CODE.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state

Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 302/201 I.P.C. Ld. defense counsel has argued that there is no one in the family of the accused to take care of his ailing father and a minor daughter. Ld. defense counsel has further argued that the accused was released on interim bail on earlier occasion as well, but he did not misuse the Liberty.

On the other hand, Ld.APP has argued that the offense is serious in nature and no medical documents to show any medical exigency has been shown as neither the date of admission in the hospital nor the date of surgery has been mentioned.

On rival submissions, it is observed here that the accused has been facing trial for the offense under section 302 IPC as it is alleged against him that he killed his wife and tried to cremate her secretly in order to conceal incriminating evidence against him. For the relief of interim bail, no medical documents such as the date of admission or surgery of his father have been shown. Accordingly, the prayer of the accused for release of interim bail is declined.

It is clarified here then that observations made herein pertain to the disposal of the present bail application and have no bearing on the merits of the case. Let the digitally signed copy of this order be supplied to the Ld. defense Cl. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

### **HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF FRANJEET PRASAD APPLICANT/ACCUSED IN  
CASE FIR NO. 159/16 POLICE STATION SOUTH ROHINI Under Section  
302/324 OF INDIAN PENAL CODE.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 302 I.P.C. Ld. defence counsel has argued that there is no one in the family of the accused to take care of his family. Ld. Defence Counsel has argued that the accused is in J.C for the last four years.

On the other hand, Ld. APP has argued that the offence is serious in nature and no medical documents to show any medical exigency has been shown.

On rival submissions, it is observed here that the accused has been facing trial for the offence under section 302 IPC. For the relief of interim bail, no medical documents such as the date of admission or surgery have been shown. Accordingly, the prayer of the accused for release of interim bail is declined.

It is clarified here then that observations made herein pertain to the disposal of the present bail application and have no bearing on the merits of the case. Let the digitally signed copy of this order be supplied to the Ld. defence Cl. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

### **HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF SHIVAM APPLICANT/ACCUSED IN CASE FIR NO. 92/20 POLICE STATION VIJAY VIHAR Under Section 392/394/397 OF INDIAN PENAL CODE.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 392/397/394/34 I.P.C. Ld. defense counsel has argued that there is no one in the family of the accused to take care of his family. Ld. Defence Counsel has argued that the accused is in J.C for the long period of time. On the other hand, Ld.APP has argued that the offense is serious in nature and no medical documents to show any medical exigency has been shown.

On rival submissions, it is observed here that the accused has been facing trial for the offense under section 392/397/394 IPC. For the relief of interim bail, no medical documents such as the date of admission or surgery have been shown. Accordingly, the prayer of the accused for release of interim bail is declined.

It is clarified here then that observations made herein pertain to the disposal of the present bail application and have no bearing on the merits of the case. Let the digitally signed copy of this order be supplied to the Ld. defense Cl. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20



### **HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF AMIT KUMAR APPLICANT/ACCUSED IN CASE  
FIR NO. 479/2019 POLICE STATION KESHAV PURAM UNDER  
SECTION 409/411 OF INDIAN PENAL CODE.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 409/411 I.P.C. Ld. defense counsel has argued that that the accused is entitled for the default bail as the charge sheet has not been filed within the stipulated time period. On the other hand, Ld.APP has argued that the charge-sheet has been filed within the stipulated time period.

On rival submissions, it is observed here that the reply of I.O shows that the charge-sheet has been filed. However, the date of filing of charge-sheet has not been mentioned. For the disposal of the present application, the date of filing of the charge-sheet is material. Accordingly, the concerned SHO is directed to file the fresh status report, keeping in mind the pleas of the Ld. Defence counsel that the accused is entitled for the default bail.

Let the digitally signed copy of this order be supplied to the Ld. defense Cl. as well as to the I.O. The signed copy be placed on the record. Now to come up on 25.04.2020.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

BAIL APPLICATION OF AJAY APPLICANT/ACCUSED IN CASE FIR NO. 262/18 POLICE STATION BHARAT NAGAR UNDER SECTION 302/307/34 OF INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld.Additional Public Prosecutor and Ld.Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 302/307/34 I.P.C. Ld. defense counsel has argued that the FIR NO has been wrongly mentioned as it is FIR NO. 262/18 instead of FIR NO. 262/19. He stated that there is no one in the family of the accused to take care of his family. Ld. Defence Counsel has argued that the accused is in J.C for the long period of time.

The I.O has not yet verified the medical documents. Accordingly, the I.O is directed to verify the medical documents from the concerned hospital. Now to come up on 29.04.2020.

Let the digitally signed copy of this order be supplied to the Ld. defense Cl. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

BAIL APPLICATION OF RATAN @ PINTU APPLICANT/ACCUSED IN CASE  
FIR NO. **27/2020** POLICE STATION SULTANPURI UNDER SECTION  
354D/34 AND SECTION 12 POCSO ACT OF INDIAN PENAL CODE.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 354D/34 IPC and section 12 of POCSO ACT. Considering the nature of allegation and the period of judicial custody, the accused is admitted on interim bail for 45 days starting from the date of his release on furnishing a personal bond of Rs. 10000/- to the satisfaction of the concerned Jail Superintendent.

Let the digitally signed copy of this order be supplied to the Ld. defense Cl., to the Jail Superintendent as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

BAIL APPLICATION OF Harkesh S/O Kanhiya Lal APPLICANT/ACCUSED  
IN Ex. No. 56457/16 MANGOL PURI POLICE STATION UNDER SECTION  
125 Cr.P.C.

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld. Additional Public Prosecutor and Ld. Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference.

Present: Ld APP for the state  
Ld. Defence Cl for the accused

Submissions heard. The accused is in J.C for the offence under section 125 Cr.P.C. Considering the nature of allegation and the period of judicial custody, the accused is admitted on interim bail for 45 days starting from the date of his release on furnishing a personal bond of Rs. 10000/- to the satisfaction of the concerned Jail Superintendent.

Let the digitally signed copy of this order be supplied to the Ld. defense Cl., to the Jail Superintendent as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20

**HEARING THROUGH VIDEO CONFERENCING**

**BAIL APPLICATION OF CHINTOO KUMAR APPLICANT/ACCUSED IN FIR  
NO 1002/16 AMAN VIHAR POLICE STATION UNDER SECTION 302/376  
I.P.C.**

In view of the imminent threat of pandemic of COVID 19 and the lockdown declared by the Government of NCT of Delhi, the present bail application has been taken up for hearing through video conferencing from my camp office with the consent of Ld.Additional Public Prosecutor and Ld.Defence Counsel to contain the spread of COVID-19.

I have received the advance copy of the bail application as well as the reply of I.O on my official e-mail. Ld. Defence Counsel at the very beginning of the meeting has apprised me that he has already gone through the reply of the I.O and is ready for argument.

All the stake-holders of the present bail application have now joined the video conference

Present: Ld APP for the state  
Ld. Defence CI for the accused

Submissions heard. It is observed her that the accused is facing trial for the offence of murder. It is humbly submitted here that the guidelines of the Hon'ble Delhi High Court for releasing the accused on interim bail are not applicable to the present case. Accordingly, the request of the accused to release him on interim bail is declined. It is clarified here then that observations made herein pertain to the disposal of the present bail application and have no bearing on the merits of the case. Let the digitally signed copy of this order be supplied to the Ld. defense CI. as well as to the I.O. The signed copy be placed on the record.

Rajesh Malik  
ASJ( Electricity)  
N/W Rohini  
24.04.20